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PROTOCOL

TO AMEND THE CONVENTION FOR THE
SUPPRESSION OF THE TRAFFIC IN WOMEN AND
CHILDREN, CONCLUDED AT GENEVA ON
30 SEPTEMBER 1921,

AND

THE CONVENTION FOR THE SUPPRESSION
OF THE TRAFFIC IN WOMEN OF FULL AGE, CONCLUDED
AT GENEVA ON 11 OCTOBER 1933



UNITED NATIONS
Lake Success, New York
1947

PROTOCOL

TO AMEND THE CONVENTION FOR THE SUPPRESSION OF THE TRAFFIC IN WOMEN AND CHILDREN, CONCLUDED AT GENEVA ON 30 SEPTEMBER 1921, AND THE CONVENTION FOR THE SUPPRESSION OF THE TRAFFIC IN WOMEN OF FULL AGE, CONCLUDED AT GENEVA ON 11 OCTOBER 1933

The Parties to the present Protocol, considering that under the Convention for the Suppression of the Traffic in Women and Children, concluded at Geneva on 30 September 1921, and the Convention for the Suppression of the Traffic in Women of Full Age, concluded at Geneva on 11 October 1933, the League of Nations was invested with certain functions and powers for whose continued performance it is necessary to make provision in consequence of the dissolution of the League of Nations, and considering that it is expedient that these functions and powers should be performed henceforth by the United Nations, hereby agree as follows:

ARTICLE I

The Parties to the present Protocol undertake that as between themselves they will, each in respect of the instruments to which it is a Party, and in accordance with the provisions of the present Protocol, attribute full legal force and effect to, and duly apply the amendments to those instruments which are set forth in the annex to the present Protocol.

ARTICLE II

The Secretary-General shall prepare texts of the Conventions as revised in accordance with the present Protocol, and shall send copies for their information to the Governments of every Member of the United Nations and every non-member State to which this Protocol is open for signature or acceptance. He shall also invite Parties to any of the instruments to be amended by the present Protocol to apply the amended texts of those in-

struments as soon as the amendments are in force, even if they have not yet been able to become Parties to the present Protocol.

ARTICLE III

The present Protocol shall be open for signature or acceptance by any of the Parties to the Convention of 30 September 1921 for the Suppression of the Traffic in Women and Children or the Convention of 11 October 1933 for the Suppression of the Traffic in Women of Full Age, to which the Secretary-General has communicated a copy of this Protocol.

ARTICLE IV

States may become Parties to the present Protocol by

- (a) Signature without reservation as to approval; or
- (b) Acceptance, which shall be effected by the deposit of a formal instrument with the Secretary-General of the United Nations.

ARTICLE V

1. The present Protocol shall come into force on the date on which two or more States shall have become Parties thereto.

2. The amendments set forth in the annex to the present Protocol shall come into force in respect of each Convention when a majority of the Parties thereto have become Parties to the present Protocol, and consequently any State becoming a Party to either Convention after the amendments thereto have come into force, shall become a Party to the Convention as so amended.

ARTICLE VI

In accordance with paragraph 1 of Article 102 of the Charter of the United Nations and the regulations pursuant thereto adopted by the General Assembly, the Secretary-General of the United Nations is authorized to effect registration of the present Protocol and the amendments made in each Convention by this Protocol on the respective dates of their entry into force, and to publish the Protocol and the amended Conventions as soon as possible after registration.

ARTICLE VII

The present Protocol, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited in the archives of the United Nations Secretariat. The Conventions to be amended in accordance with the annex being in the English and French

languages only, the English and French texts of the annex shall equally be the authentic texts, and the Chinese, Russian and Spanish texts will be translations.

A certified copy of the Protocol, including the annex, shall be sent by the Secretary-General to each of the Parties to the Convention of 30 September 1921 for the Suppression of the Traffic in Women and Children or the Convention of 11 October 1933 for the Suppression of the Traffic in Women of Full Age, as well as to all Members of the United Nations.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto by their respective Governments, signed the present Protocol on the dates appearing opposite their respective signatures.

DONE at Lake Success, New York ,
this twelfth day of November ,
one thousand nine hundred and forty-seven.



PROTOCOLE

**AMENDANT LA CONVENTION POUR LA
REPRESSION DE LA TRAITE DES FEMMES ET DES
ENFANTS, CONCLUE A GENEVE LE 30 SEPTEMBRE 1921**

ET

**LA CONVENTION POUR LA REPRESSION DE LA TRAITE
DES FEMMES MAJEURES, CONCLUE A
GENEVE LE 11 OCTOBRE 1933**



NATIONS UNIES
Lake Success, New-York
1947

PROTOCOLE

AMENDANT LA CONVENTION POUR LA REPRESSION DE LA TRAITE DES FEMMES ET DES ENFANTS, CONCLUE A GENEVE LE 30 SEPTEMBRE 1921 ET LA CONVENTION POUR LA REPRESSION DE LA TRAITE DES FEMMES MAJEURES, CONCLUE A GENEVE LE 11 OCTOBRE 1933

Les Etats parties au présent Protocole, considérant que la Convention pour la répression de la traite des femmes et des enfants, conclue à Genève le 30 septembre 1921, et la Convention pour la répression de la traite des femmes majeures, conclue à Genève le 11 octobre 1933, ont confié à la Société des Nations certains pouvoirs et certaines fonctions et qu'en raison de la dissolution de la Société des Nations il est nécessaire de prendre des dispositions en vue d'assurer l'exercice continu de ces pouvoirs et fonctions, et considérant qu'il est opportun qu'ils soient assumés désormais par l'Organisation des Nations Unies, sont convenus des dispositions suivantes:

ARTICLE PREMIER

Les Etats parties au présent Protocole s'engagent entre eux, chacun en ce qui concerne les instruments auxquels il est partie, et conformément aux dispositions du présent Protocole, à attribuer pleine valeur juridique aux amendements à ces instruments contenus dans l'annexe au présent Protocole, à les mettre en vigueur et à en assurer l'application.

ARTICLE II

Le Secrétaire général préparera le texte des Conventions révisées conformément au présent Protocole et en transmettra, à titre d'information, des copies au Gouvernement de chaque Etat Membre de l'Organisation des Nations Unies, ainsi qu'au Gouvernement de chaque Etat non membre à la signature ou à l'acceptation duquel le présent Protocole est ouvert. Il invitera également les parties à l'un quelconque des instruments

qui doivent être amendés par le présent Protocole à appliquer les textes amendés de ces instruments, dès l'entrée en vigueur des amendements, même si elles n'ont pas encore pu devenir parties au présent Protocole.

ARTICLE III

Le présent Protocole sera ouvert à la signature ou à l'acceptation de tous les Etats parties à la Convention du 30 septembre 1921 pour la répression de la traite des femmes et des enfants ou à la Convention du 11 octobre 1933 pour la répression de la traite des femmes majeures, auxquels le Secrétaire général aura communiqué une copie du présent Protocole.

ARTICLE IV

Les Etats pourront devenir parties au présent Protocole

- a) Par signature sans réserve d'approbation; ou
- b) Par acceptation; l'acceptation s'effectuera par le dépôt d'un instrument formel auprès du Secrétaire général de l'Organisation des Nations Unies.

ARTICLE V

1. Le présent Protocole entrera en vigueur à la date à laquelle deux ou plusieurs Etats seront devenus parties audit Protocole.

2. Les amendements contenus dans l'annexe au présent Protocole entreront en vigueur, en ce qui concerne chacune des Conventions, lorsque la majorité des parties à la Convention seront devenues parties au présent Protocole et, en

conséquence, tout Etat qui deviendra partie à l'une ou l'autre des Conventions après que les amendements s'y rapportant seront entrés en vigueur, deviendra partie à la Convention ainsi amendée.

ARTICLE VI

Conformément aux dispositions du paragraphe premier de l'Article 102 de la Charte des Nations Unies et au règlement adopté par l'Assemblée générale pour l'application de ce texte, le Secrétaire général de l'Organisation des Nations Unies est autorisé à enregistrer le présent Protocole ainsi que les amendements apportés à chacune des Conventions par le présent Protocole, aux dates respectives de leur entrée en vigueur, et à publier le Protocole et les Conventions amendées aussitôt que possible après leur enregistrement.

ARTICLE VII

Le présent Protocole dont les textes chinois, anglais, français, russe et espagnol font également foi sera déposé aux archives du Secrétariat de

l'Organisation des Nations Unies. Etant donné que les Conventions qui seront amendées conformément à l'annexe n'existent qu'en anglais et en français, les textes anglais et français de l'annexe feront également foi, et les textes chinois, russe et espagnol seront des traductions.

Une copie certifiée conforme du Protocole, y compris l'annexe, sera envoyée par le Secrétaire général à chacun des Etats parties à la Convention du 30 septembre 1921 pour la répression de la traite des femmes et des enfants ou à la Convention du 11 octobre 1933 pour la répression de la traite des femmes majeures, ainsi qu'à tous les Etats Membres de l'Organisation des Nations Unies.

EN FOI DE QUOI les soussignés, dûment autorisés par leurs Gouvernements respectifs, ont signé le présent Protocole à la date figurant en regard de leur signature respective.

FAIT à Lake Success, New-York ,
le douze novembre mil neuf cent
quarante-sept.



修 正

一九二一年九月三十日在日內瓦簽訂之

取締販賣婦女兒童公約

及一九三三年十月十一日在日內瓦簽訂之

取締販賣成年婦女公約

之

議 定 書



聯 合 國
紐 約 成 功 湖
公 曆 一 九 四 七 年

修正一九二一年九月三十日在日內瓦簽訂之取締販賣婦女兒童公約
及一九三三年十月十一日在日內瓦簽訂之取締販賣成年婦女公約之
議定書

本議定書簽訂國鑒於依據一九二一年九月三十日在日內瓦簽訂之取締販賣婦女兒童公約及一九三三年十月十一日在日內瓦簽訂之取締販賣成年婦女公約，國際聯合會原受有若干職權，而國際聯合會茲已解散，為求上述職權得以繼續執行起見，實有重行規定之必要，又鑒於上述職權此後以由聯合國執行為宜，爰議定條款如下：

第一條

本議定書簽訂國擔允於彼此間各就其所簽訂之公約，並依照本議定書之規定，使本議定書附件所載各該公約修正條款發生完全之法律效力，並施行之。

第二條

秘書長應備具依照本議定書修正之各該公約全文，並將抄本分送聯合國各會員國政府及得簽字於本議定書或接受本議定書之非會員國政府，供其參考。秘書長並應請本議定書所修正任何公約之簽訂國於修正條款生效後，立即實施各該公約之修正全文；對於尙未能成為本議定書簽訂國之各該公約簽訂國，亦應一例請其實施。

第三條

凡一九二一年九月三十日取締販賣婦女兒童公約或一九三三年十月十一日取締販賣成年婦女公約之任何簽訂國，經秘書長送致本議定書抄本者，均得簽字於本議定書或接受之。

第四條

各國得經由下列程序之一，成為本議定書簽訂國：
(甲)對於認可不附保留，逕行簽署；或
(乙)接受，須以正式文書交存聯合國秘書長。

第五條

一. 本議定書於兩個以上國家成為其簽訂國之日起發生效力。

二. 本議定書附件所載修正條款自各該公約簽訂國過半數成為本議定書簽訂國之日起，就該關係公約，發生效力。因此，凡於各該修正條款發生效力以後成為一關係公約簽訂國之國家，均為該修正公約之簽訂國。

第六條

茲依照聯合國憲章第一百零二條第一項及大會所制定之該條施行細則，授權聯合國秘書長分別於本議定書及本議定書所載各該公約修正條款發生效力之日，予以登記；並於登記後儘速公佈之。

第七條

本議定書應留存聯合國秘書處檔庫，其中英、法、俄、西文各本同一作準。須依照附件修正之兩項公約因僅有英、法文兩本，故附件之英、法文本同一作準，而中、俄、西文各本僅係譯本。

秘書長應將本議定書(包括附件)之正式副本分送一九二一年九月三十日取締販賣婦女兒童公約或一九三三年十月十一日取締販賣成年婦女公約之各簽訂國以及聯合國所有會員國。

為此，下列代表各秉本國政府正式授予之權，簽字於本議定書，以昭信守。簽署日期與簽字並列。

公曆一九四七年十一月十二日訂於紐約成功湖。

ПРОТОКОЛ

**ОБ ИЗМЕНЕНИИ КОНВЕНЦИИ О БОРЬБЕ
С ТОРГОВЛЕЙ ЖЕНЩИНАМИ И ДЕТЬМИ,
ЗАКЛЮЧЕННОЙ В ЖЕНЕВЕ 30 СЕНТЯБРЯ 1921 г.,**

**И КОНВЕНЦИИ О БОРЬБЕ С ТОРГОВЛЕЙ
СОВЕРШЕННОЛЕТНИМИ ЖЕНЩИНАМИ,
ЗАКЛЮЧЕННОЙ В ЖЕНЕВЕ 11 ОКТЯБРЯ 1933 г.**



**ОБЪЕДИНЕННЫЕ НАЦИИ
ЛЕЙК СОКСЕС, НЬЮ-ИОРК**

1947

ПРОТОКОЛ ОБ ИЗМЕНЕНИИ КОНВЕНЦИИ О БОРЬБЕ С ТОРГОВЛЕЙ ЖЕНЩИНАМИ И ДЕТЬМИ, ЗАКЛЮЧЕННОЙ В ЖЕНЕВЕ 30 СЕНТЯБРЯ 1921 г., И КОНВЕНЦИИ О БОРЬБЕ С ТОРГОВЛЕЙ СОВЕРШЕННОЛЕТНИМИ ЖЕНЩИНАМИ, ЗАКЛЮЧЕННОЙ В ЖЕНЕВЕ 11 ОКТЯБРЯ 1933 г.

Государства, являющиеся сторонами в настоящем Протоколе, — принимая во внимание, что на основании Конвенции о борьбе с торговлей женщинами и детьми, заключенной в Женеве 30 сентября 1921 г., и Конвенции о борьбе с торговлей совершеннолетними женщинами, заключенной в Женеве 11 октября 1933 г., на Лигу наций были возложены известные функции и полномочия, для непрерывного выполнения которых необходимо, вследствие роспуска Лиги наций, установить правила, и считая целесообразным, чтобы впредь эти функции и полномочия выполнялись Объединенными Нациями, — настоящим пришли к следующему соглашению:

Статья I

Государства, являющиеся сторонами в настоящем Протоколе, обязуются в отношениях между собой — каждое в отношении документов, стороной в которых оно является — и в соответствии с постановлениями настоящего Протокола, признавать полную правовую силу изменений, внесенных в означенные акты в Приложении к настоящему Протоколу, и должным образом применять их.

Статья II

Генеральный Секретарь заготовит тексты Конвенций, исправленных в соответствии с настоящим Протоколом и разошлет их в копиях для осведомления правительствам всех государств, состоящих членами Объединенных Наций, а также правительствам всех государств, не состоящих членами Организации и имеющих право подписать настоящий Протокол или принять его. Он предложит также сторонам во всех актах, подлежащих изменению в силу настоящего Протокола, — даже в тех случаях, когда они еще не успели стать сторонами в

настоящем Протоколе, — ввести в действие измененные тексты означенных актов немедленно по вступлении в силу изменений.

Статья III

Настоящий Протокол будет открыт для подписания или принятия его любым из государств, которые являются сторонами в Конвенции 30 сентября 1921 г. о борьбе с торговлей женщинами и детьми или в Конвенции 11 октября 1933 г. о борьбе с торговлей совершеннолетними женщинами, и которым Генеральный Секретарь сообщил копию настоящего Протокола.

Статья IV

Государства могут стать сторонами в настоящем Протоколе посредством:

- а) подписания без оговорок, относящихся к его утверждению; или
- б) принятия, которое осуществляется путем депонирования официального акта у Генерального Секретаря Объединенных Наций.

Статья V

1. Настоящий Протокол вступит в силу в день, когда, по меньшей мере, два государства станут в нем сторонами.

2. Изменения, указанные в Приложении к настоящему Протоколу, вступят в силу в отношении каждой Конвенции, после того, как большинство сторон в данной Конвенции станут сторонами в настоящем Протоколе; поэтому каждое государство, ставшее стороной в одной из указанных Конвенций после того, как вступят в силу изменения, становится стороной в видоизмененной таким образом Конвенции.

Статья VI

В соответствии с пунктом 1 статьи 102 Устава Объединенных Наций и относящимися к нему правилами, принятыми Генеральной Ассамблеей, Генеральный Секретарь Объединенных Наций уполномочивается произвести регистрацию настоящего Протокола и изменений, внесенных в каждую из Конвенций настоящим Протоколом, в соответствующие дни вступления их в силу, а также опубликовать Протокол и видоизмененные Конвенции в возможно скором времени после их регистрации.

Статья VII

Настоящий Протокол, китайский, английский, французский, русский и испанский тексты которого являются равно аутентичными, будет храниться в архивах Секретариата Объединенных Наций. Ввиду того, что Конвенции, подлежащие изменению в соответствии с Приложением, составлены лишь на английском и французском языках, английский и француз-

ский тексты Приложения будут равно аутентичными текстами, а китайский, русский и испанский тексты будут переводными.

Протокол, включая Приложение, будет Генеральным Секретарем послан в заверенных копиях каждому из государств, являющихся сторонами в Конвенции 30 сентября 1921 г. о борьбе с торговлей женщинами и детьми или в Конвенции 11 октября 1933 г. о борьбе с торговлей совершеннолетними женщинами, а также всем государствам, состоящим членами Объединенных Наций.

В УДОСТОВЕРЕНИЕ ЧЕГО, нижеподписавшиеся, будучи должным образом на то уполномочены соответствующими правительствами, подписали настоящий Протокол в дни, указанные против их подписей.

СОСТАВЛЕНО в Лейк Соксес ,
двенадцатого ноября
тысяча девятьсот сорок седьмого года.

PROTOCOLO

**MODIFICANDO EL CONVENIO PARA LA REPRESION
DE LA TRATA DE MUJERES Y NIÑOS, CONCLUIDO
EN GINEBRA EL 30 DE SEPTIEMBRE DE 1921**

Y

**EL CONVENIO PARA LA REPRESION DE LA TRATA
DE MUJERES MAYORES DE EDAD, CONCLUIDO
EN GINEBRA EL 11 DE OCTUBRE DE 1933**



NACIONES UNIDAS
Lake Success, Nueva York
1947

PROTOCOLO

MODIFICANDO EL CONVENIO PARA LA REPRESION DE LA TRATA DE MUJERES Y NIÑOS, CONCLUIDO EN GINEBRA EL 30 DE SEPTIEMBRE DE 1921 Y EL CONVENIO PARA LA REPRESION DE LA TRATA DE MUJERES MAYORES DE EDAD, CONCLUIDO EN GINEBRA EL 11 DE OCTUBRE DE 1933

Los Estados partes en el presente protocolo, considerando que el Convenio para la Represión de la Trata de Mujeres y Niños, concluido en Ginebra el 30 de septiembre de 1921 y el Convenio para la Represión de la Trata de Mujeres Mayores de Edad, concluido en Ginebra el 11 de octubre de 1933, atribuyeron a la Sociedad de las Naciones ciertos poderes y funciones y que, como consecuencia de la disolución de la Sociedad de las Naciones, es necesario tomar disposiciones para asegurar la continuidad del ejercicio de tales poderes y funciones; y considerando que es conveniente que de ahora en adelante sean las Naciones Unidas las que ejerzan dichas funciones y poderes, han convenido lo siguiente:

ARTÍCULO I

Los Estados partes en el presente Protocolo se comprometen entre sí, cada uno con respecto a los instrumentos en los que es parte, y de acuerdo con las disposiciones del presente Protocolo, a atribuir plena fuerza legal a las enmiendas a esos instrumentos contenidas en el anexo al presente Protocolo, a ponerlas en vigor y asegurar su aplicación.

ARTÍCULO II

El Secretario General preparará el texto de los Convenios revisados con arreglo al presente Protocolo, y enviará copias, para su debida información, a los Gobiernos de cada uno de los Estados Miembros de las Naciones Unidas y a los de cada uno de los Estados no miembros a los que esté abierta la aceptación o la firma del presente Protocolo. Invitará igualmente a los Estados

partes en cada uno de los documentos que deben ser modificados con arreglo al presente Protocolo, a que apliquen el texto modificado de tales instrumentos tan pronto como entren en vigor las enmiendas, incluso si tales Estados no han podido aún ser partes en el presente Protocolo.

ARTÍCULO III

El presente Protocolo estará abierto a la firma o la aceptación de todos los Estados partes en el Convenio del 30 de septiembre de 1921 para la Represión de la Trata de Mujeres y Niños, o en el Convenio del 11 de octubre de 1933 para la Represión de la Trata de Mujeres Mayores de Edad, a los que el Secretario General haya enviado copia de este Protocolo.

ARTÍCULO IV

Un Estado puede llegar a ser parte en el presente Protocolo:

- (a) por la firma sin reserva de aprobación; o
- (b) por la aceptación, que deberá efectuarse mediante el depósito de un instrumento en forma, entregado al Secretario General de las Naciones Unidas.

ARTÍCULO V

1. El presente Protocolo entrará en vigor en la fecha en que sean parte en él dos o más Estados.
2. Las enmiendas consignadas en el anexo al presente Protocolo entrarán en vigor con respecto a cada Convenio cuando la mayoría de las partes en el Convenio lo sean también en el presente

Protocolo; y en consecuencia, cualquier Estado que viniere a ser parte en alguno de los Convenios después de haber entrado en vigor tales enmiendas, será parte en el Convenio así modificado.

ARTÍCULO VI

De acuerdo con el párrafo 1 del Artículo 102 de la Carta de las Naciones Unidas y el reglamento adoptado por la Asamblea General para la aplicación de ese texto, se autoriza al Secretario General de las Naciones Unidas a registrar el presente Protocolo y las enmiendas hechas en cada Convenio por este Protocolo, en las fechas respectivas de su entrada en vigor, y a publicar el Protocolo y los Convenios modificados tan pronto como sea posible después de su registro.

ARTÍCULO VII

El presente Protocolo, cuyos textos chino, español, francés, inglés y ruso son igualmente auténticos, será depositado en los archivos de la

Secretaría de las Naciones Unidas. No existiendo textos auténticos de los Convenios que han de modificarse con arreglo al anexo más que en francés y en inglés, los textos francés e inglés del anexo serán los únicos auténticos, considerándose como traducciones los textos chino, español y ruso.

El Secretario General enviará copia certificada del Protocolo, incluyendo el anexo, a cada uno de los Gobiernos de los Estados partes en el Convenio del 30 de septiembre de 1921 para la Represión de la Trata de Mujeres y Niños, o en el Convenio del 11 de octubre de 1933 para la Represión de la Trata de Mujeres Mayores de Edad, así como a todos los Miembros de las Naciones Unidas.

EN TESTIMONIO DE LO CUAL los infrascritos, debidamente autorizados para ello por sus respectivos Gobiernos, firman el presente Protocolo en la fecha que aparece al lado de sus respectivas firmas.

HECHO en Lake Success, Nueva York ,
el doce noviembre de
mil novecientos cuarenta y siete.

A N N E X

TO THE PROTOCOL TO AMEND THE CONVENTION FOR THE SUPPRESSION OF THE TRAFFIC IN WOMEN AND CHILDREN, CONCLUDED AT GENEVA ON 30 SEPTEMBER 1921, AND THE CONVENTION FOR THE SUPPRESSION OF THE TRAFFIC IN WOMEN OF FULL AGE, CONCLUDED AT GENEVA ON 11 OCTOBER 1933

1. INTERNATIONAL CONVENTION FOR THE SUPPRESSION OF THE TRAFFIC IN WOMEN AND CHILDREN, OPENED FOR SIGNATURE AT GENEVA, 30 SEPTEMBER 1921

Article 9, the first paragraph, shall read:

The present Convention is subject to ratification. With effect from 1 January 1948 instruments of ratification shall be transmitted to the Secretary-General of the United Nations, who will notify the receipt of them to Members of the United Nations and to non-member States to which the Secretary-General has communicated a copy of the Convention. The instruments of ratification shall be deposited in the archives of the Secretariat of the United Nations.

Article 10 shall read:

Members of the United Nations may accede to the present Convention.

The same applies to non-member States to which the Economic and Social Council of the United Nations may decide officially to communicate the present Convention.

Accession will be notified to the Secretary-General of the United Nations, who will notify all Members of the United Nations and the non-member States to which the Secretary-General has communicated a copy of the Convention.

Article 12 shall read:

The present Convention may be denounced by any State which is a Party thereto, on giving twelve months' notice of its intention to denounce.

Denunciation shall be effected by notification in writing addressed to the Secretary-General of the United Nations. Copies of such notification shall be transmitted forthwith by him to all Members of the

United Nations and to non-member States to which the Secretary-General has communicated a copy of the Convention. The denunciation shall take effect one year after the date on which it was notified to the Secretary-General of the United Nations, and shall operate only in respect of the notifying Power.

Article 13 shall read:

A special record shall be kept by the Secretary-General of the United Nations, showing which of the Parties have signed, ratified, acceded to or denounced the present Convention. This record shall be open at all times to any Member of the United Nations or any non-member State to which the Secretary-General has communicated a copy of the Convention; it shall be published as often as possible, in accordance with the directions of the Economic and Social Council of the United Nations.

Article 14 shall be deleted.

2. INTERNATIONAL CONVENTION FOR THE SUPPRESSION OF THE TRAFFIC IN WOMEN OF FULL AGE, SIGNED AT GENEVA, 11 OCTOBER 1933

In article 4 the International Court of Justice shall be substituted for the Permanent Court of International Justice, and the Statute of the International Court of Justice shall be substituted for the Protocol of December 16, 1920, relating to the Statute of that Court or the Protocol of December 16, 1920.

Article 6 shall read:

The present Convention shall be ratified. With effect from 1 January 1948 the instruments of ratification shall be transmitted to the Secretary-General of the United Nations, who shall notify their receipt to all Members of the United Nations and to non-member States to which the Secretary-General has communicated a copy of the Convention.

Article 7 shall read:

Members of the United Nations may accede to the present Convention. The same applies to non-member States to which the Economic and Social Council of the United Nations may decide officially to communicate the present Convention.

The instruments of accession shall be transmitted to the Secretary-General of the United Nations, who shall notify their receipt to all Members of the United Nations and to non-member States to which the Secretary-General has communicated a copy of the Convention.

In article 9 the Secretary-General of the United Nations shall be substituted for the Secretary-General of the League of Nations.

In article 10 the first three paragraphs and the fifth paragraph shall be deleted, and the fourth paragraph shall read:

The Secretary-General shall communicate to all the Members of the United Nations and to the non-member States to which the Secretary-General has communicated a copy of the Convention, the denunciations referred to in article 9.

A N N E X E

AU PROTOCOLE AMENDANT LA CONVENTION POUR LA REPRESSION DE LA TRAITE DES FEMMES ET DES ENFANTS, CONCLUE A GENEVE LE 30 SEPTEMBRE 1921, ET LA CONVENTION POUR LA REPRESSION DE LA TRAITE DES FEMMES MAJEURES, CONCLUE A GENEVE LE 11 OCTOBRE 1933

1. CONVENTION INTERNATIONALE POUR LA REPRESSION DE LA TRAITE DES FEMMES ET DES ENFANTS, OUVERTE A LA SIGNATURE A GENÈVE LE 30 SEPTEMBRE 1921

Le premier paragraphe de l'article 9 sera rédigé comme suit :

La présente Convention est sujette à ratification. A partir du 1er janvier 1948, les instruments de ratification seront transmis au Secrétaire général de l'Organisation des Nations Unies, qui en notifiera la réception aux Etats Membres de l'Organisation des Nations Unies et aux Etats non membres auxquels il aura communiqué copie de la Convention. Les instruments de ratification seront déposés aux archives du Secrétariat de l'Organisation des Nations Unies.

L'article 10 sera rédigé comme suit :

Les Etats Membres de l'Organisation des Nations Unies pourront adhérer à la présente Convention.

Il en sera de même pour les Etats non membres auxquels le Conseil économique et social de l'Organisation des Nations Unies pourra décider de communiquer officiellement la présente Convention.

Les adhésions seront notifiées au Secrétaire général de l'Organisation des Nations Unies, qui en avisera tous les Etats Membres ainsi que les Etats non membres auxquels le Secrétaire général aura communiqué copie de la Convention.

L'article 12 sera rédigé comme suit :

Tout Etat partie à la présente Convention pourra la dénoncer en donnant un préavis de douze mois.

La dénonciation sera effectuée au moyen d'une notification écrite adressée au Secrétaire général de l'Organisation des Nations Unies. Celui-ci transmettra immédiatement des copies de cette notification, en

indiquant la date de réception, à tous les Etats Membres de l'Organisation des Nations Unies, et aux Etats non membres auxquels il aura communiqué copie de la Convention. La dénonciation prendra effet un an après la date de notification au Secrétaire général de l'Organisation des Nations Unies et ne sera valable que pour l'Etat qui l'aura notifiée.

L'article 13 sera rédigé comme suit :

Le Secrétaire général de l'Organisation des Nations Unies tiendra une liste spéciale de toutes les parties qui ont signé, ratifié ou dénoncé la présente Convention ou y ont adhéré. Cette liste pourra être consultée en tout temps par tout Etat Membre de l'Organisation des Nations Unies ou par tout Etat non membre auquel le Secrétaire général aura communiqué copie de la Convention; elle sera publiée aussi souvent que possible, suivant les instructions du Conseil économique et social de l'Organisation des Nations Unies

L'article 14 sera supprimé.

2. CONVENTION INTERNATIONALE POUR LA REPRESSION DE LA TRAITE DES FEMMES MAJEURES, SIGNÉE A GENÈVE LE 11 OCTOBRE 1933.

A l'article 4, on substituera les mots Cour internationale de Justice aux mots Cour permanente de Justice internationale, et les mots au Statut de la Cour internationale de Justice aux mots au Protocole du 16 décembre 1920, relatif au Statut de ladite Cour.

L'article 6 sera rédigé comme suit :

La présente Convention sera ratifiée. A partir du 1er janvier 1948, les instruments de ratification seront transmis au Secrétaire général de l'Organisation des Nations Unies, qui en notifiera le dépôt à tous les Etats Membres de l'Organisation des Nations Unies et aux Etats non membres auxquels il aura communiqué copie de la Convention.

L'article 7 sera rédigé comme suit:

Les Etats Membres de l'Organisation des Nations Unies pourront adhérer à la présente Convention. Il en sera de même pour les Etats non membres auxquels le Conseil économique et social de l'Organisation des Nations Unies pourra décider de communiquer officiellement la présente Convention.

Les instruments d'adhésion seront transmis au Secrétaire général de l'Organisation des Nations Unies, qui en notifiera le dépôt à tous les Etats Membres, ainsi qu'aux Etats non membres auxquels le Secrétaire général aura communiqué copie de la Convention.

A l'article 9 on substituera aux mots Secrétaire général de la Société des Nations les mots Secrétaire général de l'Organisation des Nations Unies.

A l'article 10 les trois premiers alinéas seront supprimés et le quatrième alinéa sera rédigé comme suit:

Le Secrétaire général communiquera à tous les Etats Membres de l'Organisation des Nations Unies, ainsi qu'aux Etats non membres auxquels il aura communiqué copie de la Convention, les dénonciations prévues à l'article 9.

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗：
За Афганистан:
POR EL AFGANISTÁN:

A. Hosayn AZIZ
Nov. 12. 1947

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷：
За Аргентину:
POR LA ARGENTINA:

José ARCE
Nov. 12. 1947

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亞：
За Австралию:
POR AUSTRALIA:

Herbert V. EVATT
Nov. 13. 1947

FOR THE KINGDOM OF BELGIUM:
POUR LE ROYAUME DE BELGIQUE:
比利時王國：
За Королевство Бельгии:
POR EL REINO DE BÉLGICA:

F. VAN LANGENHOVE
12 novembre 1947

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利維亞：
За БОЛИВИЮ:
FOR BOLIVIA:

FOR BRAZIL:
POUR LE BRÉSIL:
巴西：
За Бразилию:
POR EL BRASIL:

ad referendum
João Carlos MUNIZ
17 March, 1948

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
白俄羅斯蘇維埃社會主義共和國：
За Белорусскую Советскую Социалистическую Республику:
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA BIELORUSA:

FOR CANADA:
POUR LE CANADA:
加拿大：
За Канаду:
POR EL CANADÁ:

J. L. ILSLEY
November 24th, 1947

FOR CHILE:
POUR LE CHILI:
智利：
За Чили:
POR CHILE:

FOR CHINA:
POUR LA CHINE:
中國：
За Китай:
POR LA CHINA:

Peng Chun CHANG
November 12, 1947

FOR COLOMBIA:
POUR LA COLOMBIE:
哥倫比亞：
За Колумбию:
POR COLOMBIA:

FOR COSTA RICA:
POUR COSTA-RICA:
哥斯大黎加：
За Коста-Рику:
POR COSTA RICA:

FOR CUBA:
POUR CUBA:
古巴:
За Кубу:
POR CUBA:

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯拉夫:
За Чехословакию:
POR CHECOESLOVAQUIA:

Jan MASARYK
Nov. 12th, 1947

FOR DENMARK:
POUR LE DANEMARK:
丹麥:
За Данию:
POR DINAMARCA:

ad referendum
Bodil BESTRUP
12-11-1947

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多明尼加共和國：
За Доминиканскую Республику:
POR LA REPÚBLICA DOMINICANA:

FOR ECUADOR:
POUR L'ÉQUATEUR:
厄瓜多：
За Эквадор:
POR EL ECUADOR:

FOR EGYPT:
POUR L'ÉGYPTE:
埃及：
За Египет:
POR EGIPTO:

M. H. HAYKAL Pasha
12/11/47

FOR EL SALVADOR:
POUR LE SALVADOR:
薩爾瓦多：
За Сальвадор:
POR EL SALVADOR:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
阿比西尼亞：
За Эфиопию:
POR ETIOPÍA:

FOR FRANCE:
POUR LA FRANCE:
法蘭西：
За Францию:
POR FRANCIA:

FOR GREECE:
POUR LA GRÈCE:
希臘：
За Грецію:
POR GRECIA:

FOR GUATEMALA:
POUR LE GUATEMALA:
瓜地馬拉：
За Гватемалу:
POR GUATEMALA:

FOR HAÏTI:
POUR HAÏTI:
海地：
За Гаити:
POR HAÏTÍ:

FOR HONDURAS:
POUR LE HONDURAS:
洪都拉斯：
За Гондурас:
POR HONDURAS:

FOR ICELAND:
POUR L'ISLANDE:
冰島：
За Исландию:
POR ISLANDIA:

FOR INDIA:
POUR L'INDE:
印度：
За Индию:
POR LA INDIA:

M. K. VELLODI
12. XI. 47

FOR IRAN:
POUR L'IRAN:
伊朗：
За Иран:
POR IRÁN:

FOR IRAQ:
POUR L'IRAK:
伊拉克：
За Ирак:
POR IRAK:

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩：
За Ливан:
POR EL LÍBANO:

C. CHAMOUN
November 12th, 1947

FOR LIBERIA:
POUR LE LIBÉRIA:
利比里亞：
За Либерию:
FOR LIBERIA:

FOR THE GRAND DUCHY OF LUXEMBOURG:
POUR LE GRAND-DUCHÉ DE LUXEMBOURG:
盧森堡大公國：
За Великое Герцогство Люксембург:
POR EL GRAN DUCADO DE LUXEMBURGO:

Sous réserve d'approbation¹
Pierre PESCATORE
12 novembre 1947.

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥：
За Мексику:
POR MÉXICO:

L. PADILLA NERVO
12 Nov. 1947

FOR THE KINGDOM OF THE NETHERLANDS:

POUR LE ROYAUME DES PAYS-BAS:

荷蘭王國：

За Королевство Нидерландов:

FOR EL REINO DE HOLANDA:

Ad referendum

J. H. VAN ROYEN

12 novembre 1947.

FOR NEW ZEALAND:

POUR LA NOUVELLE-ZÉLANDE:

紐西蘭：

За Новую Зеландию:

FOR NUEVA ZELANDIA:

FOR NICARAGUA:

POUR LE NICARAGUA:

尼加拉瓜：

За Никарагуа:

FOR NICARAGUA:

Ad referendum

G. SEVILLA-SACASSA

November 12, 1947

FOR THE KINGDOM OF NORWAY:
POUR LE ROYAUME DE NORVÈGE:
那威王國：
За Королевство Норвегии:
POR EL REINO DE NORUEGA:

Subject to ratification¹
Finn MOE
November 12th, 1947

FOR PAKISTAN:
POUR LE PAKISTAN:
巴基斯坦：
За Пакистан:
POR EL PAKISTAN:

The representative of Pakistan wishes to indicate that in accordance with paragraph 4 of the Schedule to the Indian Independence Order, 1947, Pakistan considers herself a party to the International Convention for the suppression of the Traffic in Women and Children concluded at Geneva 30 September 1921 by the fact that India became party to the above-mentioned International Convention before the 15th day of August 1947.²

Zafrullah KHAN
Nov. 12. 47.

FOR PANAMA:
POUR LE PANAMA:
巴拿馬：
За Панаму:
POR PANAMÁ:

R. J. ALFARO
November 20, 1947

Traductions du Secrétariat des Nations Unies:

¹Sous réserve de ratification.

²Le représentant du Pakistan désire faire savoir que, conformément aux dispositions du paragraphe 4 du *Schedule to the Indian Independence Order, 1947*, le Pakistan se considère Partie à la Convention pour la répression de la traite des femmes et des enfants, conclue à Genève le 30 septembre 1921, du fait que l'Inde est devenue Partie à cette Convention avant le 15 août 1947.

FOR PARAGUAY:
POUR LE PARAGUAY:
巴拉圭：
За Парагвай:
POR EL PARAGUAY:

FOR PERU:
POUR LE PÉROU:
秘魯：
За Перу:
POR EL PERÚ:

FOR THE PHILIPPINE REPUBLIC:
POUR LA RÉPUBLIQUE DES PHILIPPINES:
菲律賓共和國：
За Филиппинскую Республику:
POR LA REPÚBLICA DE FILIPINAS:

FOR POLAND:
POUR LA POLOGNE:
波蘭：
За Польшу:
FOR POLONIA:

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
蘇地亞拉伯：
За Сауди Аравию:
FOR ARABIA SAUDITA:

FOR SIAM:
POUR LE SIAM:
暹：暹
За Сиам:
FOR SIAM:

FOR SWEDEN:
POUR LA SUÈDE:
瑞典：
За Швецию:
FOR SUECIA:

FOR SYRIA:
POUR LA SYRIE:
叙利亞：
За Сирию:
FOR SIRIA:

Faris EL-KHOURI
17 November 1947

FOR TURKEY:
POUR LA TURQUIE:
土耳其：
За Турцию:
FOR TURQUÍA:

Selim SARPER
12 novembre 1947

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:
烏克蘭蘇維埃社會主義共和國：
За Украинскую Советскую Социалистическую Республику:
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA UCRANIANA:

FOR THE UNION OF SOUTH AFRICA:
POUR L'UNION SUD-AFRICAINE:
南非聯邦：
За Южноафриканский Союз:
POR LA UNIÓN SUDAFRICANA:

H. T. ANDREWS
12 November 1947

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:
蘇維埃社會主義共和國聯邦：
За Союз Советских Социалистических Республик:
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

A. GROMYKO
18 December 1947

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
大不列顛及北愛爾蘭聯合王國：
За Соединенное Королевство Великобритании и Северной Ирландии:
POR EL REINO UNIDO DE LA GRAN BRETAÑA E IRLANDA DEL NORTE:

FOR THE UNITED STATES OF AMERICA:
POUR LES ETATS-UNIS D'AMÉRIQUE:
美利堅合衆國：
За Соединенные Штаты Америки:
POR LOS ESTADOS UNIDOS DE AMÉRICA:

FOR URUGUAY:
POUR L'URUGUAY:
烏拉圭：
За Уругвай:
POR EL URUGUAY:

FOR VENEZUELA:
POUR LE VENEZUELA:
委內瑞拉：
За Венесуэлу:
POR VENEZUELA:

FOR YEMEN:
POUR LE YÉMEN:
葉門：
За Йемен:
POR EL YEMEN:

FOR YUGOSLAVIA:
POUR LA YOUGOSLAVIE:
南斯拉夫：
За Югославию:
POR YUGOSLAVIA:

Dr. Joza VILFAN
12. Nov. 1947

Certified true copy.

For the Secretary-General:

Copie certifiée conforme.

Pour le Secrétaire général:

Legal Counsel
Conseiller juridique



CERTIFICATION

I hereby certify that the attached document is a true copy of the Chinese, English, French, Russian and Spanish texts of the Protocol to amend the Convention for the Suppression of the Traffic in Women and Children concluded at Geneva on 30 September 1921 and the Convention for the Suppression of the Traffic in Women of Full Age concluded at Geneva on 11 October 1933, done at Lake Success, New York, on 12 November 1947, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,
Office of Legal Affairs

A handwritten signature in black ink, appearing to read 'Palitha T. B. Kohona', written over a diagonal line.

Palitha T. B. Kohona

CERTIFICAT

Je certifie que le texte ci-joint est une copie conforme des textes anglais, chinois, espagnol, français et russe du Protocole amendant la Convention pour la répression de la traite des femmes et des enfants conclue à Genève le 30 septembre 1921 et la Convention pour la répression de la traite des femmes majeures conclue à Genève le 11 octobre 1933, fait à Lake Success (New York), le 12 novembre 1947, dont l'original est déposé auprès du Secrétaire général des Nations Unies.

Chef de la Section des Traités,
Bureau des Affaires juridiques

United Nations
New York, July 2005

Organisation des Nations Unies
New York, juillet 2005



Certified true copy VII.1
Copie certifiée conforme VII.1
November 2004